

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 213
Appeal-114/252/ND/2023

IN THE MATTER OF:

Income Tax Officer Ward 3(1)

... **Applicant/Petitioner**

Versus

RoC & (Arsey Hosiery Pvt. Ltd. & Ors.)

... **Respondent**

Under Section: 252 (3)

Order delivered on 16.07.2024

CORAM:

SH. MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the IT Dept. : Adv. Sanjay Kumar, Adv. Easha

For the ROC : Adv. Lata Prajapati

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is informed by the Ld. Counsel for the Applicant that affidavit could not be filed as he has not received the signed affidavit from the concerned officer. Already two adjournments are given to enable the Department to file the same. Though there is no justification for further adjournment, in the interest of justice, list the matter for hearing on 03.09.2024.

The Registry is directed to send a copy of this order to the Principal Chief Commissioner of Income Tax, New Dehi for his information and to take necessary action to ensure timely compliance before NCLT.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)